

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No. 36  
CP (CAA) No. 17/Chd/Pb/2021  
(First Motion)**

**Under Sections 230-232 of the  
Companies Act, 2013**

**In the matter of:-**

Asvin Investments & Leasing  
Private Limited & others ...Petitioner Companies-Transferor Companies

With

Selucon Private Limited ...Petitioner Company-Transferee Company

**Present through Video Conferencing:**

Mr. Vaibhav Sahni, Advocate for the petitioner companies.  
Dr. Sukant Gupta, Senior Standing Counsel for Revenue.

Heard the learned counsel for the parties. It is stated by learned counsel for the petitioner companies that the observations made in the reports of the RD/ROC, OL and ITD are of general nature and hence, no specific responses to the same have been submitted by the petitioner companies.

2. Heard. Orders reserved.

Sd/-

(Subrata Kumar Dash)  
Member (Technical)

Sd/-

(Harnam Singh Thakur)  
Member (Judicial)

December 02, 2022  
YP